

Case No.
FIR no. 34600/19
PS Kalyanpuri

29.09.2020

This is an application for release of vehicle i.e. Car bearing no. DL 5C Q 8351 on superdari to the applicant Firoz Khan.

Present Ld. APP for the State through VC.

None for applicant.

IO has not raised any objection to the release of the vehicle in question to the applicant as the same is not required for any further investigation.

Keeping in view the report of IO and law laid down by the Hon'ble High Court of Delhi in case titled as "**Manjit Singh vs. State**" **Criminal MC No.4485/2013, and CrI. M.A. No.16055/2013** wherein inter alia the law laid down by Hon'ble Supreme Court of India in case titled as **Sunderbhai Ambalal Desai and C.M.Mudaliar Vs.State of Gujrat: (2002) 10 SCC 283** has been reiterated, accordingly, IO as well as SHO of the concerned PS are directed as under:

1. to release the above mentioned vehicle to registered owner subject to preparing detailed proper panchnama of above mentioned vehicle,
2. take photographs of above mentioned vehicle from all possible angles including engine number and chasis number and file the same alongwith final report,
3. to get panchnama and photographs of above mentioned vehicle attested and countersigned by complainant/affected party as well as by registered owner and IO.

Application moved by the applicant stands disposed off accordingly.

IO/SHO is directed to do the needful.

Copy of the order be given dasti, as prayed. Same be also sent to the e-mail/Whatsapp number of the applicant.


(Rajinder Kumar)
CMM(East) KKD Courts Delhi
29.09.2020

Case No.
FIR no. 31372/18
PS Kalyanpuri

29.09.2020

This is an application for release of vehicle i.e. motorcycle no. UA-04D 9908 on superdari to the applicant **Rajiv**.

Present Ld. APP for the State through VC.

Applicant in person through VC.

IO has not raised any objection to the release of the vehicle in question to the applicant as the same is not required for any further investigation.

Keeping in view the report of IO and law laid down by the Hon'ble High Court of Delhi in case titled as "**Manjit Singh vs. State**" **Criminal MC No.4485/2013, and CrI. M.A. No.16055/2013** wherein inter alia the law laid down by Hon'ble Supreme Court of India in case titled as **Sunderbhai Ambalal Desai and C.M.Mudaliar Vs.State of Gujrat: (2002) 10 SCC 283** has been reiterated, accordingly, IO as well as SHO of the concerned PS are directed as under:

1. to release the above mentioned vehicle to registered owner subject to preparing detailed proper panchnama of above mentioned vehicle,
2. take photographs of above mentioned vehicle from all possible angles including engine number and chasis number and file the same alongwith final report,
3. to get panchnama and photographs of above mentioned vehicle attested and countersigned by complainant/affected party as well as by registered owner and IO.

Application moved by the applicant stands disposed off accordingly.

IO/SHO is directed to do the needful.

Copy of the order be given dasti, as prayed. Same be also sent to the e-mail/Whatsapp number of the applicant.


(Rajinder Kumar)
CMM(East) KKD Courts Delhi
29.09.2020

Case No.
FIR no. 015041/2020
E-PS Mayur Vihar Phase I.

29.09.2020

This is an application for release of vehicle i.e. Scooty bearing no. DL 13 SU 0627 to the applicant Yash Gupta.

Present Ld. APP for the State through VC.

Sh. Bhuvnesh Kumar, Ld. Counsel for the applicant through VC.

IO has not raised any objection to the release of the vehicle in question to the applicant as the same is not required for any further investigation.

Keeping in view the report of IO and law laid down by the Hon'ble High Court of Delhi in case titled as "**Manjit Singh vs. State**" **Criminal MC No.4485/2013, and Cri. M.A. No.16055/2013** wherein inter alia the law laid down by Hon'ble Supreme Court of India in case titled as **Sunderbhai Ambalal Desai and C.M.Mudaliar Vs.State of Gujrat: (2002) 10 SCC 283** has been reiterated, accordingly, IO as well as SHO of the concerned PS are directed as under:

1. to release the above mentioned vehicle to registered owner subject to preparing detailed proper panchnama of above mentioned vehicle,
2. take photographs of above mentioned vehicle from all possible angles including engine number and chasis number and file the same alongwith final report,
3. to get panchnama and photographs of above mentioned vehicle attested and countersigned by complainant/affected party as well as by registered owner and IO.

Application moved by the applicant stands disposed off accordingly.

IO/SHO is directed to do the needful.

Copy of the order be given dasti, as prayed. Same be also sent to the e-mail/Whatsapp number of the applicant.


(Rajinder Kumar)
CMM(East) KKD Courts Delhi
29.09.2020

Case No.

FIR no. 012613/2020

PS Kalyanpuri

29.09.2020

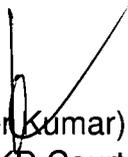
This is an application for release of vehicle i.e. Motorcycle Splendor Plus bearing no. DL 5S BQ 8039 on superdari to the applicant Sachin.

Present Ld. APP for the State through VC.

Sh. Amit Gautam, Ld. Counsel for the applicant through VC.

Reply filed by the IO. Copy be sent non Whatsapp/e-mail of the applicant/ Ld. Counsel. As per reply filed by the IO, vehicle in question was not got received by him and that the recovery is yet to e effected from Maalkhana PS Khoda Colony.

In view of the reply, the application stands dismissed as disposed off.


(Rajinder Kumar)
CMM(East) KKD Courts Delhi
29.09.2020

Case No.
FIR no. ED-KP-00488/2020
PS Kalyanpuri

29.09.2020

This is an application for release of Mobile Oppo A5 IME No.86914703161845 on superdari to the applicant Arvind.

Present Ld. APP for the State through VC.

Sh. Rahul Meena, Ld. Counsel for applicant through VC.

IO has not raised any objection to the release of the mobile in question to the applicant as the same is not required for any further investigation.

Keeping in view the report of IO and law laid down by the Hon'ble High Court of Delhi in case titled as "**Manjit Singh vs. State**" **Criminal MC No.4485/2013, and Cri. M.A. No.16055/2013** wherein inter alia the law laid down by Hon'ble Supreme Court of India in case titled as **Sunderbhai Ambalal Desai and C.M.Mudaliar Vs.State of Gujrat: (2002) 10 SCC 283** has been reiterated, accordingly, IO as well as SHO of the concerned PS are directed as under:

1. to release the above mentioned mobile to the rightful owner subject to preparing detailed proper panchnama of above mentioned mobile,
2. take photographs of above mentioned mobile from all possible angles and file the same alongwith final report,
3. to get panchnama and photographs of above mentioned mobile attested and countersigned by complainant/affected party as well as by the owner and IO.

Application moved by the applicant stands disposed off accordingly.

IO/SHO is directed to do the needful.

Copy of the order be given dasti, as prayed. Same be also sent to the e-mail/Whatsapp number of the applicant.


(Rajinder Kumar)
CMM(East) KKD Courts Delhi
29.09.2020